ITEM NO.2 COURT NO.3 SECTION XI

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 10483/2021

(Arising out of impugned final judgment and order dated 11-01-2021 in MB No. 12092/2016 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SHRADDHA TRIPATHI

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.79773/2021-PERMISSION TO APPEAR AND ARGUE IN PERSON) $\,$

Date: 26-09-2022 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing ptr.-in-person the Court made the following O R D E R

Application for permission to argue and appear in person is allowed.

We are very clear that the impugned order reflects the correct position in law. Litigation cannot be a hobby.

The petitioner appearing in person again persists in contending that the Election Commission has no power to allot a symbol and that only the

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returning officer can allot a symbol.

She effectively submits that even in the case of a recognized party the candidate should be allotted different symbols as the allotments should be made only at the time of allocation of symbol by the returning officer.

We find the aforesaid a completely misreading of the Rules and is in fact destructive of the election process whereby the recognized parties have a separate status.

We feel this is complete wastage of judicial time and dismiss the petition with costs of Rs.25,000/-. The costs be deposited with the Supreme Court Advocates on Record Welfare Fund within four weeks.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)